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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI

D.A.No.1755/94      New Delhi, the 25th May, 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Bhaiya Lal,  
R/o Block-93,  
Quarter No. B, Chandausi,  
Moradabad (U.P.)  
(By Advocate: Shri B.K. Singh) ...      APPLICANT

VERSUS

1. Union of India through the  
Secretary,  
Ministry of Home Affairs,  
North Block,  
New Delhi.
2. The General Manager,  
Northern Railway, Baroda House,  
New Delhi.
3. The Divisional Rly. Manager,  
Northern Railway,  
Moradabad.
4. The Principal,  
Zonal Training Centre,  
Chandausi,  
Moradabad.
5. The Asstt. Mechanical Engineer,  
Zonal Training Centre,  
Chandausi,  
Moradabad (U.P.)  
(By Advocate: Shri K.K. Patel) ....      RESPONDENTS

ORDER (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

After hearing both the counsels for some time we are of the opinion that this O.A. <sup>In</sup> ~~can be~~ disposed that this O.A. ~~can be~~ <sup>a</sup> disposed of with the direction to the Respondents to call upon the applicant to produce himself before a Railway doctor (ophthalmologist) to be nominated by the Respondent No.4 i.e. the Principal, Zonal Training Centre, Chandausi, Moradabad, who will examine the applicant and report whether the eye cataract condition of the applicant is such as to render him unfit for rejoining duty or not. In the event that the Railway

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ophthalmologist certifies that the applicant is fit to resume duty, the Respondent will take the applicant back on duty, without prejudice, <sup>to the</sup> ~~conducting~~ <sup>conducting</sup> departmental proceedings which are stated to be pending <sup>against him</sup> ~~against him~~

2. The above directions should be implemented within a period of three months from the date of receipt of copy of this order.
3. This D.A. is disposed of accordingly. *No costs*

*Lakshmi*  
(LAKSHMI SWAMINATHAN)  
Member (J)

*Adige*  
(S.R. ADIGE)  
Member (A)

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